

PUBLIC NOTICE

Form No. INC-26
 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
 Advertisement to be published in the newspaper for change of registered office of the company from one state to another.

Before the Central Government North Western Region (Regional Director)
 Roc Bhavan, Opp Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad-380013, Gujarat

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Trivenya Infra Private Limited having its registered office at Flat No 803/G, Suvishi Tower, Jivraj Park, Vejalpur Road, Ahmedabad - 380007.

AND

In the matter of Trivenya Infra Private Limited having its registered office at Flat No 803/G, Suvishi Tower, Jivraj Park, Vejalpur Road, Ahmedabad - 380007.

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 31st October, 2022 to enable the company to change its Registered Office from "State of Gujarat" to "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address North Western Region (Regional Director), Roc Bhavan, Opp Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad-380013, Gujarat within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:

Registered office:-
 Flat No 803/G, Suvishi Tower, Jivraj Park, Vejalpur Road, Ahmedabad - 380007

For and on behalf of the Applicant
Trivenya Infra Private Limited
Mr. Bijay Mahindra Prasad Goud
 Director
 DIN: 05123229

Place: Ahmedabad
Date: 09/02/2023

Flat No. 102, 1st Floor, Nandanvan Complex Co Op HSG. Society Limited, Plot No. 5A/7, Village Parvel, Tal. Parvel, Dist. Raigad

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Hero Moto Corp Limited
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 CIN: L35911DL1984PLC017354 | Phone No. 011-46044220
 Fax No. 011-46044399 | E-mail: secretarial@heromotocorp.com
 Website: www.heromotocorp.com

NOTICE

Notice is hereby given that pursuant to the provisions of Section 91 of the Companies Act, 2013 read with applicable Rules thereunder and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Friday, February 17, 2023 has been fixed as the Record date for ascertaining the entitlement of members for payment of Interim Dividend of Rs. 65/- per equity share of Rs. 2 each (at the rate of 3250%) for the financial year 2022-23, declared by the Board of Directors on February 7, 2023.

The Interim Dividend will be paid to the members whose names appear on the Register of Members as on the Record date viz. February 17, 2023. Shareholders may note that the Income Tax Act, 1961 (Act), as amended by the Finance Act, 2020, mandates that dividends paid or distributed by a Company after April 1, 2020, shall be taxable in the hands of the shareholders. The Company shall therefore be required to deduct Tax at Source (TDS) at the time of making payment of the interim dividend. In order to enable the Company to determine the appropriate TDS rate, as applicable, shareholders are requested to submit the documents, in accordance with the provisions of the Act, with the Registrar and Share Transfer Agent viz. KFin Technologies Private Limited ("RTA") at <https://ris.kfintech.com/form15> not later than February 14, 2023. The Company has already sent an email to the shareholders at their registered email ids in this regard on February 7, 2023. This notice is also available on the website of the Company at www.heromotocorp.com and on the website of the Stock Exchanges where the shares of the Company are listed at www.bseindia.com and www.nseindia.com.

For Hero MotoCorp Ltd.
Dhiraj Kapoor
 Company Secretary & Compliance Officer
Place: New Delhi
Date: 08 February, 2023

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH AT CHENNAI CP (CAA)/111/(CHE)/2022 IN CA (CAA)/110/(CHE)/2021

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013

And
 In the matter of Scheme of Amalgamation amongst
 M/s Navarathna Financial Services Limited with
 M/s Navarathna Housing Finance Limited

M/s Navarathna Housing Finance Limited,
 CIN: U65922TN2015PLC100156
 Having its Registered Office at
 First Floor 2/102, Third Street,
 Karpagam Avenue, RA Puram,
 Chennai- 600028

...Transferee Company

NOTICE

Notice is hereby given that by an order dated 14th December 2022, the Chennai Bench of the National Company Law Tribunal has fixed the date of hearing of the Joint Company Petition filed by the Petitioner Company/Transferee company (Navarathna Housing Finance Limited) under Section 230 to 232 of the Companies Act, 2013 for the sanction of the Scheme of Amalgamation (Merger) between M/s Navarathna Financial Services Limited And M/s Navarathna Housing Finance Limited and their respective Shareholders and creditors, on the 2nd March 2023. Any person desirous of supporting or opposing the said Petition should send to the Petitioner's Advocates, notice of his intention, signed by him or his Advocate, with his name and address, so as to reach the Petitioner's Advocates not later than two days before the date fixed for hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Dated this 9th February 2023

KUMARPAL R CHOPRA
PRANAV JAIN
AKSHAYA GIRIDHARAN
 Counsel for the Petitioner
 No.1, Thirumoorthy Street,
 T.Nagar, Chennai-600 017

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PIK RESOURCE INDIA PRIVATE LIMITED (Formerly known as PIK Studios Private Limited)

RELEVANT PARTICULARS

1 Name of corporate debtor	PIK RESOURCE INDIA PRIVATE LIMITED (Formerly known as PIK Studios Private Limited)
2 Date of incorporation of Corporate Debtor	December 31, 1998
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110MH1998PTC117707
5 Address of the Registered office & Principal office (if any) of Corporate Debtor	Regd.: F-99, North Bombay CHS. LTD., Juhu Tara Road, Juhu, Vile Parle (West), Mumbai-400 049. Factory: Plot No. 402, GIDC, Dist. Valsad, Valsad, Gujarat, 396717, India
6 Insolvency commencement date in respect of Corporate Debtor	February 6, 2023 Date of Pronouncement by Hon'ble NCLT, Mumbai (The said Hon'ble NCLT order was received on February 7, 2023)
7 Estimated date of closure of insolvency resolution process	August 5, 2023 (Being 180 th day from insolvency commencement date)
8 Name & Regn. No. of the insolvency professional acting as interim resolution professional	Mr. Manish Sukhani Regn.No.: IBI/IFA-001/IFP-00688/2017-2018/1137
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address : B 213, Orchard Road Mall, Royal Palms, Asray Colony, Goregaon (East), Mumbai, Maharashtra, INDIA 400 065. *Email : ca.m.sukhani@gmail.com
10 Address & e-mail to be used for correspondence with the interim resolution professional	Address : B 213, Orchard Road Mall, Royal Palms, Asray Colony, Goregaon (East), Mumbai, Maharashtra, INDIA 400 065. *Email : pipil.ibe@gmail.com
11 Last date for submission of claims	February 20, 2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms & (b) Details of Authorized Representatives are available at:	web link : https://ibbi.gov.in/home/downloads Physical Address : N. A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of PIK RESOURCE INDIA PRIVATE LIMITED (Formerly known as PIK Studios Private Limited) on 6th February 2023. The creditors of PIK RESOURCE INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20th February, 2023 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No. 13 to act as authorized representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 09.02.2023 **Manish Sukhani**
Place: Mumbai **Name and Signature of Interim Resolution Professional**

DEBTS RECOVERY TRIBUNAL-II
 (Ministry of Finance, Government of India)
 3rd Floor, Bhikhabhai Chambers, Near Kachrab Ashram, Paldi, Ahmedabad-380006. Phone No. 079-26579343, Tele Fax No. 079-26579341
 Form No. 14 [(See Regulation 33(2))]

RP/RC No.	94/2017	QA No.	538/2014
PUNJAB NATIONAL BANK		Certificate Holder Bank	
M/s. Hariom Enterprise		Certificate Debtors	

DEMAND NOTICE
 To: C.D. No. 1: M/s. Hariom Enterprise, Sole Proprietor: Mr. Chaten H Paladiya, Carrying on Business at A/24, New Narayan Nagar Part-2, Surat.

In view of the Recovery Certificate issued in O.A.No.538/2014 passed by the Hon'ble Presiding Officer, Debts Recovery Tribunal-II Ahmedabad an amount of Rs.72,68,939.01 (Rupees Seventy Two Lakhs Sixty Eight Thousand Nine Hundred Thirty Nine and One Paise Only) including interest as on 22.10.2014 and further interest from 23.10.2014 plus cost of Rs.1,00,000.00 is due against you. (Less recovery, if any)

You are hereby called upon to deposit the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made as per rules.

In addition to the sum aforesaid you will be liable to pay:

(a) Such interest and cost as is payable in terms of Recovery Certificate.
 (b) All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, this day 31.01.2023.

(Prakash Meena)
 RECOVERY OFFICER-II
 Debts Recovery Tribunal-II, Ahmedabad.

Next Date: 14.03.2023

Bank of Baroda
 Amod Branch - Station Road, Bharuch. Ph. : 02641-245401, Email: amod@bankofbaroda.com

POSSESSION NOTICE (For Immoveable Property)

Whereas, The undersigned being the authorized officer of the BANK OF BARODA under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 04.06.2022 calling upon the borrower MR. AMBALAL NAGJIBHAI MOJETH (BORROWER) in AC No. 167106800221 to repay the amount mentioned in the notice being Rs.1,88,199.07/- (Rupees One Lakh Eighty Eight Thousand One Hundred Ninety Nine and Seven Paise Only) and interest thereon w.e.f. 31.01.2023 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 4th day of FEB of the year 2023.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Amod Branch, BHARUCH, Gujarat for an amount of Rs.1,88,199.07/- (Rupees One Lakh Eighty Eight Thousand One Hundred Ninety Nine and Seven Paise Only) and interest thereon.

Description of the Immoveable Property
 Equitable Mortgage of Property bearing House Property No. 160 measuring Land area 465 Sq. Ft. situated at Telod in village: Telod, Tal. Amod, Dist. Bharuch, Gujarat - 392230 belonging to Mr. AMBALAL NAGJIBHAI MOJETH. Boundaries of the property are as under: East: House of Ajibhai Mansang, West: House of Utesing Somabhai, North: Open Land, South: Thakorfa.

Date: 04/02/2023, **Place:** Bharuch **Authorized Officer, Amod Branch.**

Bank of India, Jawahar Chawk
 Radhe Kishan Arista, Near Hirabhai Tower, Maninagar, Ahmedabad - 380008

DEMAND NOTICE

The under mentioned account became N.P.A. and demand notice issued by the Bank to the Borrower under Section 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act (The Act) 2002 & Sent by Regd. Post, was returned unserved to the below mentioned.

Name & Address of Borrower	Date of Demand Notice & NPA	Mortgage / Hypothecation of Property
M/s Laxmi Export 30 to 34 Mangasand Complex, Nr Sandar Patel Diamond Patel, B/h Sanjuba Hospital, Bapunagar, Ahmedabad - 380024	31.01.2023 NPA: 28.01.2023 Outstanding Dues	Sculpting Machine CNC CERSAI Registration ids: 200036306684/400036370124
Mr. Nilang Khimjibhai Koshiya (Proprietor) 6, Soham Bungalows Opp. Ashita Bungalow, B/h Shree Ram Park Soc. Near Raspan Party Plot, Nikol, Ahmedabad - 382350	Rs. 32,58,486.06/- with further interest and All Cost charges and expenses.	

Borrower are hereby informed that Authorized Officer of the Bank shall under provision of SARFAESI Act, take Possession and subsequently auction the Mortgage/Hypothecation Property / Secured assets as mentioned above if the Borrower do not pay the amount as mentioned above within 60 days from the date of publication of this notice.

The Borrower are also prohibited under section 13(13) of SARFAESI Act to transfer by sale, lease or otherwise the said secured assets stated above without obtaining written consent of the Bank. This public notice is to be treated as notice u/s 13(2) of the SARFAESI Act, 2002. The said Notice is pasted at the property on 07.02.2023.

Borrower are advised to collect the Original Notice issued under Section 13(2) from the undersigned on any working day by discharging valid receipt. The Borrower attention is invited to the provisions of Sub-Section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

Date: 09.02.2023, **Place:** Ahmedabad **Sd/- Authorised Officer, Bank of India**

OCCL ORIENTAL CARBON & CHEMICALS LTD
 CIN : L24297GJ1978PLC133845
 Regd. Office : Plot No 30-33, Survey No. 77, Nishant Park, Nana Kapaya, Mundra, Kachchh-370415, Gujarat
 Email: investorfeedback@occlindia.com; Web: www.occlindia.com

Extract of Standalone Unaudited Financial Results for the Quarter and Nine Months ended December 31st 2022
 (Rs. in Lakhs, except per share data)

Sl. No.	Particulars	Quarter Ended			Nine Months Ended			Year ended
		December 31 st 2022	September 30 th 2022	December 31 st 2021	December 31 st 2022	September 30 th 2022	December 31 st 2021	
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)	
1	Total Income from Operations	10,282.67	12,215.76	9,539.04	36,133.65	27,842.98	38,778.76	
2	Net Profit for the period from ordinary activities before tax	1,331.65	1,053.15	1,276.76	4,228.91	4,674.57	5,484.37	
3	Net Profit for the period from ordinary activities after tax	1,042.52	776.85	1,056.59	3,216.36	3,561.72	3,994.74	
4	Total Comprehensive income for the period (Comprising profit / (loss) for the period and Other Comprehensive Income / (loss) for the period) after tax	1,216.10	851.18	1,056.92	4,155.44	3,641.06	4,152.44	
5	Paid-up Equity Share Capital	999.01	999.01	999.01	999.01	999.01	999.01	
6	Other Equity excluding Revaluation Reserve as per Balance Sheet of Previous accounting year						54,709.63	
7	Earnings per share (EPS) (Face value of Rs. 10/- each) Basic & Diluted (Rs.)	10.44	7.78	10.58	32.20	35.65	39.99	

Extract of Consolidated Unaudited Financial Results for the Quarter and Nine Months ended December 31st 2022
 (Rs. in Lakhs, except per share data)

Sl. No.	Particulars	Quarter Ended			Nine Months Ended			Year ended
		December 31 st 2022	September 30 th 2022	December 31 st 2021	December 31 st 2022	September 30 th 2022	December 31 st 2021	
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)	
1	Total Income from Operations	11,975.31	14,091.20	10,951.39	41,357.16	31,731.10	44,371.23	
2	Net Profit for the period from ordinary activities before tax	1,614.34	1,506.89	1,486.33	5,235.43	5,175.51	6,331.85	
3	Net Profit for the period from ordinary activities after tax	1,280.44	1,108.85	1,205.61	3,987.11	3,930.08	4,619.22	
4	Total Comprehensive income for the period (Comprising profit / (loss) for the period and Other Comprehensive Income / (loss) for the period) after tax	1,454.58	1,185.48	1,209.51	4,931.35	4,009.91	4,781.20	
5	Paid-up Equity Share Capital	999.01	999.01	999.01	999.01	999.01	999.01	
6	Other Equity excluding Revaluation Reserve as per Balance Sheet of Previous accounting year						55,089.92	
7	Earnings per share (EPS) (Face value of Rs. 10/- each) Basic & Diluted (Rs.)	11.62	9.44	11.32	36.04	37.50	43.11	

Notes:

- The above results were reviewed by the Audit Committee and approved by the Board of Directors in its meeting held on February 08th 2023.
- The above is an extract of the detailed format of Quarterly and Nine Months ended Financial Results filed with the stock Exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Full format of the Financial Results for the Quarter and Nine Months ended December 31st 2022 are available on the Stock Exchange's website, www.bseindia.com/ and www.nseindia.com/ and Company's website www.occlindia.com.

Place: Noida
Date: February 08th 2023
By Order of the Board of Directors (Arvind Goenka) Managing Director

PALM JEWELS LIMITED CIN : L36910GJ2005PLC046809
 Address : G.F-37, Super Mall, C.O. Hou. Soc. Ltd, C.G. Road, Nr. Lal Bungalow, Ahmedabad, Gujarat-380009 | E-mail : compliance.pj@gmail.com | Website : www.palmjewels.com | Tel. : 079-40052056

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 31ST DECEMBER, 2022 (Rs. in Lacs)

Sr. No.	Particulars	Quarter ended 31-12-2022 Unaudited	9 Months ended 31-12-2022 Unaudited	9 Months ended 31-12-2021 Unaudited	Half Year ended 30-09-2022 Unaudited	Half Year ended 30-09-2021 Unaudited	Year ended 31-03-2022 Audited
1	Total Income	3,237.64	7,659.53	8,727.33	4,421.89	5,098.11	11,387.61
2	Net Profit for the year before tax	5.23	24.20	50.61	18.97	10.29	36.23
3	Net Profit for the year after tax	3.23	18.20	43.61	14.97	10.29	36.23
4	Total Comprehensive Income for the year	3.23	18.20	43.61	14.97	10.29	36.23
5	Paid up Equity Share Capital	1,004.10	1,004.10	1,004.10	1,004.10	1,004.10	1,004.10
6	Other Equity Excluding Revaluation Reserve	-	-	-	-	-	-
7	Earnings per share (Face Value of Rs.10/- each) Basic & Diluted	0.03	0.18	0.43	0.15	0.10	0.36

Notes : (1) The above Financial Results were reviewed by the Audit Committee and Approved by the Board of Directors at their respective Meetings held on 08.02.2023 (2) The Statutory Auditors have carried out Limited Review of the above standalone financial results for the quarter ended on 31st December, 2022 as required under Regulation 33 of SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. (3) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of SEBI (Listing and Obligations and Disclosure Requirements) Regulations, 2015. The full format of the same is available on the websites of the Stock Exchange and the listed entity. (4) Previous periods figures have been regrouped/reclassified where considered necessary to conform to current period's classification.
 For and on behalf of Palm Jewels Limited
Sd/- Rohit Shah, Managing Director, DIN : 00543440
Place: Ahmedabad | **Date:** 08/02/2023

POST-OFFER ADVERTISEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF MEDIAONE GLOBAL ENTERTAINMENT LIMITED
 CIN No. : L65993TN2002PLC065402
 Registered Office: Old No. 1/38, New No. 1/38, Mataji Complex, Flat no. 32, 1st Lane, Wallers Road, Mount Road, Chennai, Tamil Nadu, 600002 | Tel. No. +91 044-42966100
 E-mail: contact@mediaoneglobal.in | Website: www.mediaoneglobal.in

IN TERMS OF REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND SUBSEQUENT AMENDMENTS THEREOF:

This Post Offer Advertisements being issued by Kunvarji Finstock Private Limited ("Manager to the Offer") on behalf of PPG International Limited ("Acquirer") in connection with the Offer made by the Acquirer to acquire 38,27,200 Equity Shares of the Face Value of ₹100.00/- each ("Equity Shares") of the Target Company at ₹ 2.00/- (Rupees Two Only) per Equity Share, representing 26.00% of the Equity Share Capital of the Target Company ("Offer"), in compliance with Regulation 18 (12) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof. The Detailed Public Statement ("DPS") with respect to the aforementioned Offer was made on August 05 2022 in Business Standard (English) All Edition, Makkakural (Tamil) Chennai Edition, Pratakh (Hindi) Mumbai Edition and Business Standard (Hindi) All Edition.

Sr. No.	Particulars	Details
1	Name of the Target Company	Mediaone Global Entertainment Limited
2	Name of the Acquirer	PPG International Limited
3	Name of the Manager to the offer	Kunvarji Finstock Private Limited
4	Name of the Registrar to the offer	Cameo Corporate Services Ltd.
5	Offer Details:	
a.)	Date of opening of the offer	January 10, 2023 (Tuesday)
b.)	Date of closing of the offer	January 23, 2023 (Monday)
6	Date of Completion of Payment of Consideration and communication of Rejection/Acceptance	February 07, 2023 (Tuesday)

Sr. No.	Particulars	Proposed in the Letter of Offer	Actuals
1	Offer Price (in ₹)	₹2.00 (Rupees Two)	₹2.00 (Rupees Two)
2	The aggregate number of Shares tendered	38,27,200 Equity Shares	100 Equity Shares
3	The aggregate number of Shares accepted	38,27,200 Equity Shares	100 Equity Shares
4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹ 76,54,400/- (Rupees Seventy-Six Lakhs Fifty Four Thousand and Four Hundred Only)	₹ 200/- (Rupees Two Hundred Only)
5	Shareholding of the Acquirer before Public Announcement	0	0
	• Number	0	0
	• % of Equity Share Capital	0.00%	0.00%
6	Shares agreed to be acquired by way of a Share Purchase Agreement ("SPA")		
	• Number	75,54,359	75,54,359
	• % of Equity Share Capital	51.32%	51.32%
7	Shares acquired by way of an Open Offer		
	• Number	38,27,200	100
	• % of Equity Share Capital	26.00%	0.00%

BHARAT CO-OPERATIVE BANK (MUMBAI) LTD.
(MULTI-STATE SCHEDULED BANK)
Central Office: "Marulajgir", Plot No. 13/9A, Sonawala Road, Goregaon (East), Mumbai-400063. Tel.: 61890134 / 61890083.

POSSESSION NOTICE

WHEREAS The undersigned being the Authorized Officer of Bharat Co-operative Bank (Mumbai) Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices upon the borrowers mentioned below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The said borrowers having failed to repay the amount, notices are hereby given to the said borrowers and the public in general that the undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on the undersigned under section 13(4) of the said Act read with Rule 8 of the said Rules on this 06th day of February 2023.

The said borrowers in particular and the public in general are hereby cautioned not to deal with the said properties and any dealings with the said properties will be subject to the charge of Bharat Co-operative Bank (Mumbai) Ltd.

SR. NO	NAME OF THE BORROWER / LOAN ACCOUNT NO.	DEMAND NOTICE DATE AND AMOUNT (Rs.)	DESCRIPTION OF THE PROPERTY MORTGAGED
1.	Mr. Anangresh Singh Anantaram Lalotra Prop. of M/s. Kappeesh Joint Co-Borrower: Mr. Jyuvraj Anangresh Lalotra Cash Credit Limit Account No. 000313100007779	04.10.2022 Rs.83,91,785/- as on 30.09.2022 together with further interest thereon.	Flat No. 1, measuring 920 sq. ft. built up area on the Ground Floor, Main Bungalow, Om Main Co-operative Housing Society Ltd., situated at Srinagar Society, Wagale Estate Road No. 27, Thane - 421 004, constructed on land bearing Plot No.18, Survey No.431(p.t.), Village Panchpakadi in the district and registration district and Sub District of Thane, within the limits of Thane Municipal Corporation, owned by Mr. Anangresh Singh Anantaram Lalotra and bounded by: East : Pushpak CHSL, West : Independent Bungalow, North : Independent Bungalow, South : Yashodhan Anand Sagar CHSL.
2.	Mr. Divakar Bhujanga Shetty Joint/Co-Borrower: Mr. Satish Bhujanga Shetty (Punja) Housing Loan Account No. 001933310065085 Mortgage Loan Account No.001932500000482 Business Plus Loan Account No. 001933580000128	06.10.2022 Total Aggregating amount of Rs.19,72,733/- together with further interest thereon.	Row House No. 8, measuring 40 sq. mts. (Built up area), consisting of Ground and First Floors in the building known as Abhilash Co-operative Housing Society Ltd., constructed on Land bearing Plot No. B-68, Sector 2E, at village Airoli, in the registration Sub-District and District Thane, Navi Mumbai - 400 708, owned by Mr. Divakar Bhujanga Shetty and bounded by: East : Row House No. 8, West : Row House No. 10, North : Urban - Zulekhal Co-op. Hsg. Soc. Ltd. South : Road

Date : 06.02.2023
Place : Thane / Navi Mumbai

Sd/-
Authorised Officer

Bank of Baroda
Padgha Branch
Ground Floor Shop No.2, 3, 7, 8, Shalini Shantaram Complex, Village Padgha, Tal Bhiwandi, Dist Thane-421101, Tel No: 02522-268545-46 E-Mail: VJPADG@bankofbaroda.co.in

NOTICE TO GUARANTOR Date: 07.01.2023 (UNDER SUB-SECTION(2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

To Mrs. Namdev Kathod Patil, At Khandval, Post Amane, Taluka Bhiwandi, Thane-421302.

Dear Sir,

Your guarantee for credit facilities granted to Mrs. Sunita Namdev Patil *** dated 07.01.2023, you have by a guarantee dated 29.09.2017 and 13.10.2017 guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to or by Mrs. Sunita Namdev Patil, for aggregate credit limits of Rs.40,00,000/- (Rupees Forty Lacs only) with interest thereon more particularly set out in the said guarantee document.

We have to inform you that the borrower has committed default in payment of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated 07.01.2023 Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed default, in terms of the guarantee you have become liable to pay to us the outstanding amount of loan/advance aggregating Rs.26,43,432.51 (Rupees Twenty Six Lacs Eight Nine Thousand Four Hundred Thirty two and ninety one Paise only) unapplied interest till the date of realization, and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 07.01.2023 served on the borrower (copy enclosed).

We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest upto the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

We invite your attention to sub-section (13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction in writing quotations/lender/private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Yours faithfully,
Chief Manager & Authorised Officer
Bank of Baroda

PUBLIC NOTICE

The State Level Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest & Climate Change Department, having address at 217, 2nd Floor, Mantralaya, Mumbai-400 032 has under their letter dated 09/01/2023 bearing reference No. SIA/MH/JM/1/290077/2022 accorded sanction to M/s. My Home Foundation Group, a sole proprietorship firm of Mr. Sunil Puri for their proposed S.R.I. Scheme under Regulation 33(11) of DCPR-2034, on Plot Bearing C.T.S. Nos. 116 (P.L), 116(1) & 3, 116(5) & 17 of village: Mogra in K/Est ward, at Andheri (East), Mumbai. The copies of clearance letters are available at the office of the Ministry of Environment, Forest & Climate Change Department, Mumbai and the Maharashtra Pollution Control Board and the same can also be viewed at the following website <http://parivesh.nic.in>

PUBLIC NOTICE

Notice is hereby given to all concerned for information of Public that Late Avtar Singh Sumer Singh Lamba (40%) and Sumer Singh Lamba, HUF (40%) and Sumer Singh Lamba, HUF (20%), were the full and absolute owners of the property viz. Flat No. C/1, situated on the 8th floor of Shree Shree Karm Co-operative Housing Ltd. having address at Karm Kshetra, S. S. Nagar, Antop Kolivada, Mumbai-400 037 and 1 stilt car parking alongwith 5 shares bearing Nos. 205 to 210 (both inclusive) comprised under Share Certificate No. 358, (hereinafter collectively referred to as "the said property"). The said Sumer Singh Sumer Singh Lamba who expired on 25.07.2018 and his name as a Karta got replaced by his elder son Gurdeep Singh Avtar Singh Lamba. Hence Gurdeep Singh Avtar Singh Lamba is presently a Karta of said Sumer Singh Sumer Singh Lamba HUF and Avtar Singh Sumer Singh Lamba HUF.

After demise of Avtar Singh Sumer Singh Lamba his legal heirs, viz. Ms. Parvinder Kaur Hejret Singh Obhan, Gurdeep Singh Avtar Singh Lamba, Ms. Harinder Kaur Balbir Singh Gupri, Ms. Mohinder Kaur Jagjit Singh Anand and Mr. Maninder Singh Avtar Singh Lamba released all the rights inherited by them in 40% of the property to their mother Smt. Amrit Kaur Avtar Singh Lamba by the Release Deed dated 05.01.2019.

All persons having any claim in respect of the said property, by way of sale, exchange, mortgage, charge, gift, usufruct, inheritance, possession, lease, lien, maintenance, easement, devise, bequest or annuance or otherwise howsoever are hereby requested to make the same known in writing along with documentary proof to the undersigned within 15 days from the date of publication hereof, failing which, any such claims shall be disregarded and shall deemed to have been waived and / or abandoned. Dated 9th February, 2023.

Sd/-
Mrs. Poonam Salakar,
Advocate,
Opp. Suba International, Sahara Road, Andheri (East), Mumbai 400 099.
Karneshwar Road

SBI State Bank of India Small And Medium Enterprises Centre Mumbai-Jasmine Society, Madhusudan Kalelkar Marg, Kalanagar, Bandra - East, Mumbai-400051. Tel.: 022-26591641/8291921611/9969013451

NOTICE FOR PUBLIC AUCTION SALE OF VEHICLES ON 20.02.2023

We invite sealed tenders for auction sale of following 01 auto rickshaw and 02 tourist vehicles seized from defaulter borrowers on account of recovery on 'As is where is' basis along with BANKER'S CHEQUE in favour of "STATE BANK OF INDIA" or SBI's Cheque as Earnest Money Deposit of 10% of Reserve Price, copies of self attested PAN Card and Adhar Card which will be accepted up to 3.00 p.m. on 20.02.2023. Originals will be verified in the auction. NO OTHER PAYMENT MODE WILL BE ACCEPTED. Tender forms must be obtained from our office at the above mentioned address, duly filled in and submitted to our office. Auction will be conducted at 3.00 pm on 20.02.2023. Every increase in bidding will be by Rs. 5,000/- only. The highest bid offer will be considered for sale of the vehicles. The highest bidder shall pay remaining amount of the offer amount by DEMAND DRAFT ONLY within 03 working days of auction failing which the EMD amount will be forfeited. Appropriate Penalty will be applied if the Vehicle is not removed immediately after payment of the offer amount. State Bank of India reserves the right to cancel the auction or tender without giving any reason thereof. Vehicles will be available for inspection between 1 p.m. to 4 p.m. from 17.02.2023 to 19.02.2023.

Sr No	A/C No.	Borrower's Name	Sanction Dt	Vehicle No.	Make & Model	Reserve Price (Rs.)	RC Status	Insurance	Permit	Fitness	Tax Paid	Authorisation	Fuel Type	Resolution Agent
1	3752868643	Shaikh Mohammed Saad Mohammed	06-02-2018	MH 02 EW 4328	Plaggio Autorickshaw	42,480.00	Original	02-03-2022	05-08-2023	07-03-2022	Life time	NA	PET/OM	OM
2	38369592508	Javed Shahabuddin Shaikh	03-04-2019	MH 02 ER 9220	Maruti Suzuki Celerio	1,41,600.00	Original	18-10-2022	30-05-2024	21-05-2021	31-05-2020	NA	PTG/OMG	RKA
3	35983662183	Mahadev Shivram Hiwarkar	06-08-2016	MH 02 EH 1023	Hyundai Xcent CRDI+ABS	1,18,000.00	Original	20-10-2021	03-09-2021	NA	Life time	NA	Diesel	SRS

Vehicle Parked at Address: Sr. No. 1: MCGM Pay & Park, Insignia Building, Next to Swastik Apartment, Near Shaman Motors & L & T finance, CST Road, Kalina, Santacruz East, Mumbai-98. Sr. No. 2: MCGM Pay & Park, Kalpataru Avana, Dr. S S Rao road, Opposite M D College, Near ITC Hotel, Mumbai-400012. Sr. No. 3: HouseNo. 314, Uttan Road, Bhut Bungalow Bus Stop, Keshav Shrushti Road, (Khadivargaoon) Bhayandar (West). Distt. Thane. 401106.

Please contact our Resolution Agencies for vehicles: OM: 9892507818 (Prop. Mr. Sanjay Gadkar), RKA: 9820479713 (Prop. Mr. Ramesh Kurhade), SRS: 8286919240 (Prop. Mr. Sanjay Nunis)

Date : 09.02.2023
Place : Mumbai

Asstt. General Manager
State Bank of India, SME Centre Mumbai

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PIK RESOURCE INDIA PRIVATE LIMITED (Formerly known as PIK Studios Private Limited)

RELEVANT PARTICULARS

Sr No.	Name of corporate debtor	PIK RESOURCE INDIA PRIVATE LIMITED (Formerly known as PIK Studios Private Limited)
1	Date of incorporation of Corporate Debtor	December 31, 1998
2	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
3	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110MH1998PT117707
4	Address of the Registered office & Principal office (if any) of Corporate Debtor	Regd. : F-99, North Bombay City LTD., Juhu Tara Road, Juhu, Ville Parle (West), Mumbai-400 049. Factory: Plot No. 402, GIDC, Dist. Vasai, Vasai, Gujarat, 396171, India
5	Insolvency commencement date in respect of Corporate Debtor	February 6, 2023 Date of Pronouncement of Hon'ble NCLT, Mumbai (The said Hon'ble NCLT order was received on February 7, 2023)
6	Estimated date of closure of insolvency resolution process	August 5, 2023 (Being 180th day from insolvency commencement date)
7	Name & Regn. No. of the insolvency professional acting as interim resolution professional	Mr. Manish Sukhani Regn.No.: IBI/IFA-001/FP-00068/2017-2018/1037
8	Address and e-mail of the interim resolution professional, as registered with the Board	Address : B 213, Orchard Road Mall, Royal Palms, Aarey Colony, Goregaon (East), Mumbai, Maharashtra, INDIA-400 065. E-mail : ca.m.sukhani@gmail.com
9	Address & e-mail to be used for correspondence with the interim resolution professional	Address : B 213, Orchard Road Mall, Royal Palms, Aarey Colony, Goregaon (East), Mumbai, Maharashtra, INDIA-400 065. E-mail : pji@pji.com
10	Last date for submission of claims	February 20, 2023
11	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	NA
12	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
13	Relevant Forms & (B) Details of Authorized Representative are available at:	web link : https://ibbi.gov.in/home/downloads Physical Address : N. A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of PIK RESOURCE INDIA PRIVATE LIMITED (Formerly known as PIK Studios Private Limited) on 06th February 2023.

The creditors of PIK RESOURCE INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20th February 2023 to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No. 13 to act as authorized representative of the class (specify details) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 09.02.2023
Place : Mumbai
Name and Signature of Interim Resolution Professional
Manish Sukhani

Piramal Capital & Housing Finance
Registered Office Address: Unit No. 601, 6th Floor Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp Fire Station, LBS Marg, Kurla (West), Mumbai- 400 070. CIN: L65910MH1984PLC032639, Website: www.piramalfinance.com
Branch Address : Dhiraj Baug, Building "A" Ground & 1st Floor, Beside Axis Bank, Opp. Monalisa Building, Agra Road, Hari Niwas Circle, Naupada, Thane (West) - 400 602.

DEMAND NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorized Officer of Piramal Capital & Housing Finance Limited (PCHFL) [formerly known as Dewan Housing Finance Corporation Ltd. (DHFL)] under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, notice is hereby given, once again, to the said Borrower(s) to pay to PCHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or, realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s), as security for due repayment of the loan, the following assets have been mortgaged to PCHFL by the said Borrower(s) respectively.

Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount with NPA date	Property_Address
(LC No. 208PU00011 of Pune - Gera Junction Branch) Lakshmi Eknath Devkar (Borrower)	27-12-2022 / ₹ 1102854 / ₹ Eleven lakh Two Thousand Eight Hundred Fifty Four Rupees NPA (30-07-2015)	Flat No.11, Second Floor, Chandragupta Apartment, Flat No.66, Survey No.34/1, D Hanot Tingre Nagar R, Pune, Maharashtra - 411015
(LC No. 208PU00048 of Pune - Gera Junction Branch) Anil Kumar Sharma (Borrower)	27-12-2022 / ₹ 677663 / ₹ Six Lakh Seventy Seven Thousand Six Hundred Fifty Three Rupees NPA (08-11-2022)	Flat No.402 Building No.4, Radam Par Adise Co-Op Housing Society No.05, H.No.2B And No.09/2 Village, Wanawadi Pune Maharashtra - 411001
(LC No. 193LU31294 of Lucknow - Lalbagh Branch) Shyam Sunder Giri (Borrower)	27-12-2022 / ₹ 1499751 / ₹ Fourteen lakh Ninety Nine Thousand Seven Hundred Twenty Five Rupees NPA (10-09-2022)	Flat No.406, 4Th Floor, T-1 Omaze Residency Lucknow, Uttar Pradesh :- 226010
(LC No. 208PU033513 of Pune - Gera Junction Branch) Vinod Chandrasekar More (Borrower)	27-12-2022 / ₹ 1327232 / ₹ Thirteen lakh Twenty Seven Thousand Two Hundred Twenty Rupees NPA (29-09-2022)	H/Flat No.4, Floor No. 2nd Flr., Shram Sahajay, Village, Dhankot, Pune, Maharashtra - 411054
(LC No. PHH.PUN0300026 of Pune Branch) Johnson Drouda (Borrower) Ravindra Joe Louis Michael W/O Johnson Peter Drouda (Co Borrower)	27-12-2022 / ₹ 8359931 / ₹ Eighty Three lakh Fifty Three Thousand Nine Hundred Thirty One Rupees NPA (13-05-2022)	All That Piece And Parcel Of Land Bearing S.No.68B/9/1A+4/31 Area Admeasuring 00 H. 78. 70 R Situated At Revenue Village Gharpodi, Tal. Haveli, Dist. Pune Within The Limits Of Pune Municipal Corporation And Within The Jurisdiction Of Sub-Registrar Haveli 1 To 28 Pune And Bounded As Follows: North : Party By S. No. 66B, Hissa No.3 South : Party By Road & Party By Hissa No. 34, A Of S.No. 66B, East : Road & Party By S.No. 66B, Hissa No.4 West : Railway Line & Party By S.No. 66B, Hissa No.4 (Part)
(LC No. PHH.PUN0300026 of Pune Branch) Johnson Drouda (Borrower) Ravindra Joe Louis Michael W/O Johnson Peter Drouda (Co Borrower)	27-12-2022 / ₹ 8359931 / ₹ Eighty Three lakh Fifty Three Thousand Nine Hundred Thirty One Rupees NPA (13-05-2022)	All That Piece And Parcel Of Premises Flat No. 301, Situated At 3rd Floor, Admeasuring About 104Sq.Ft. FRI 1.96 Sq.Mts. Built Up Including Balcony And Terrace Within The Building Named Silver Datta (Daffodil) Building B Wing, A Along With Parking No.12 Annexed Hereto As Annexure A&B, As Having Its Pnc Property No. 0/1/0A/0327/955, In The Scheme/Planning Known As Silver Datta Chk, Registered Co-Operative Housing Society, Registered Under The Jurisdiction Of The Maharashtra Co-Operative Societies Act 1960 Having Registration Number Pnc(2)(Hq)(T) 7771-2005-2006 Dated 02/03/2006 Situated At S.No. 66B/9/1A+4/31 Area Admeasuring 00 H. 78. 70 R Situated At Revenue Village Gharpodi, Tal. Haveli, Dist. Pune Within The Limits Of Pune Municipal Corporation And Within The Jurisdiction Of Sub-Registrar Haveli 1 To 28 Pune And Bounded As Follows: On Or Towards South : Open Portion Of Land, On Or Towards West : Building B, Wing B Flat No. 302, On Or Towards North : 3rd Floor Lobby & Lift.
(LC No. PHH.PUN0300026 of Pune Branch) Johnson Drouda (Borrower) Ravindra Joe Louis Michael W/O Johnson Peter Drouda (Co Borrower)	27-12-2022 / ₹ 8359931 / ₹ Eighty Three lakh Fifty Three Thousand Nine Hundred Thirty One Rupees NPA (13-05-2022)	All That Piece And Parcel Of Residential Land Admeasuring 1837.50 Sq.Mts Out Of Survey No. 42 Hissa No.3, 1425 Sq.Mts Out Of Survey No. 42 Hissa No.5, 1437 Sq. Sq. Mts. Out Of Survey No. 42 Hissa No.6, 1700 Sq. Mts. Out Of Survey No.42 Hissa No.7 And 3806 Sq.Mts. Out Of Survey No.42 Hissa No.11A Totally Admeasuring 12026 Sq.Mts. All Situated At Wanawadi, Taluka - Pune City, District Pune And Situated Within The Limits Of Pune Corporation And Within The Jurisdiction of Registration District Pune, Sub Registration District Haveli No.2 And The Said Land is Bounded As Follows: On Or Towards East : By S.No.43/1A
(LC No. PHH.PUN0300059 of Pune Branch) Vikas Bantale (Borrower) Suvarna Vilas Bantale D/o Gopal Tribhakar (Borrower)	27-12-2022 / ₹ 4461782 / ₹ Forty Four lakh Sixty One Thousand Seven Hundred Eighty Two Rupees NPA (30-06-2022)	All That Piece And Parcel Of Land Bearing S.No.26A/2A/1 Situated At Village Hadapsar, Tal-Haveli, Dist-Pune Within The Local Limits Of Pune Municipal Corporation And Within The Jurisdiction Of Sub Registrar Haveli II Admeasuring About 1.1133.58 Sq.Mts And Bounded As Under: On Or Towards East : - Green Belt Out S. No. 26A/2A/2 On Or Towards South : S.No.26A/2/1 And S.No. 26A/2A/1/2 On Or Towards North : S.No.26A/2/1

If the said Borrowers shall fail to make payment to PCHFL as aforesaid, PCHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of PCHFL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided in the Act.

Date : 09-02-2023
Place : Maharashtra

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices to the borrower(s) (Co-borrower(s)) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable including expenses, costs, charges etc. incurred till the date of payment and/or realization.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	45539420000877	1) Aahok Baburao Bherbhayya, 2) Jyoti Aahok Bherbhayya	12/11/2022, Rs.9,72,956.49 (Rupees Nine Lacs Seventy Two Thousand Nine Hundred and Fifty Six and Forty Nine Paise Only) as on 07/11/2022 and interest thereon	Date: 07.02.2023 Time: 12:05 PM Symbolic Possession
2	45539420003096	1) Ganesh Bore, 2) Sangita Ganesh Bore	16.11.2022, Rs.13,35,634.00 (Rupees Thirteen Lacs Eighty Five Thousand Six Hundred and Thirty Four Rupees Only) as on 16.11.2022 and interest thereon	Date: 07.02.2023 Time: 11:30 AM Symbolic Possession
3	45539630000921	1) Anil Raghunath Koli, 2) Raghunath Kadu Koli	12.11.2022, Rs.1,34,551.05 (Rupees One Lakh Thirty Four Thousand Five Hundred and Fifty One and Five Paise Only) as on 07.11.2022 and interest thereon	Date: 07.01.2023 Time: 02:45 PM Symbolic Possession

Description of Secured Asset: All that piece and parcel of Flat No.16, Gut No.200/1, Area Admeasuring about Area: 402.03 Sq.Mt, Ajay Chok, Misje Pimpri, Floor No.2, Flat No.1, Nr. Somani Market, Taluka Jajgaon, District Jajgaon and within the Jurisdiction of Jajgaon Municipal Corporation. Bounded on East: Plot No.19, West: Remaining Part of Plot, North: Road, South: Plot No.20 A.

Description of Secured Asset: All that piece and parcel of Flat No.95, Area Admeasuring about 467 Sq. Ft., CTS No.2687/B/5, First Floor Nehal Complex, Sindi Colony, Nr. Kalahandi, Jajgaon-425001, and within the Limits of Jajgaon Municipal Corporation & Bounded as follows: By Flat No.6, West: By Open Space, South: By Jina and Flat No.4, North: By Open Space.

Description of Secured Asset: All that piece and parcel of Flat No.91, Plot Number 18, Bulid Area: 510' Open Area: 1421 Sq. Ft., Bhadi Bk. Tal. Jajgaon, Jajgaon Nagar, Jajgaon and within the Jurisdiction of Jajgaon Municipal Corporation. Bounded on East: 6 M Road, West: Plot No.17, North: Plot No.19, South: 6m Road

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets shall be subject to the charge of Jana Small Finance Bank Limited.

Place: Jajgaon/ Maharashtra Sd/- Authorised Officer.
Date: 09.02.2023 For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK
(A scheduled commercial bank)
Registered Office: The Fairway, Ground & First Floor, Eurlay No.1011, 11K & 12/B, Off Domlur, Koramangala Inner Ring Road, Next to SGL Business Park, Challahatta, Bangalore-560071. Branch Office: Modi Plaza, Office No.704/705, Mukund Nagar, Swargate, Opp. Laxminarayan Cinema Hall, Pune-411037.

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices to the borrower(s) (Co-borrower(s)) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable including expenses, costs, charges etc. incurred till the date of payment and/or realization.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
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3	45539630000921	1) Anil Raghunath Koli, 2) Raghunath Kadu Koli	12.11.2022, Rs.1,34,551.05 (Rupees One Lakh Thirty Four Thousand Five Hundred and Fifty One and Five Paise Only) as on 07.11.2022 and interest thereon	Date: 07.01.2023 Time: 02:45 PM Symbolic Possession

Description of Secured Asset: All that piece and parcel of Flat No.16, Gut No.200/1, Area Admeasuring about Area: 402.03 Sq.Mt, Ajay Chok, Misje Pimpri, Floor No.2, Flat No.1, Nr. Somani Market, Taluka Jajgaon, District Jajgaon and within the Jurisdiction of Jajgaon Municipal Corporation. Bounded on East: Plot No.19, West: Remaining Part of Plot, North: Road, South: Plot No.20 A.

Description of Secured Asset: All that piece and parcel of Flat No.95, Area Admeasuring about 467 Sq. Ft., CTS No.2687/B/5, First Floor Nehal Complex, Sindi Colony, Nr. Kalahandi, Jajgaon-425001, and within the Limits of Jajgaon Municipal Corporation & Bounded as follows: By Flat No.6, West: By Open Space, South: By Jina and Flat No.4, North: By Open Space.

Description of Secured Asset: All that piece and parcel of Flat No.91, Plot Number 18, Bulid Area: 510' Open Area: 1421 Sq. Ft., Bhadi Bk. Tal. Jajgaon, Jajgaon Nagar, Jajgaon and within the Jurisdiction of Jajgaon Municipal Corporation. Bounded on East: 6 M Road, West: Plot No.17, North: Plot No.19, South: 6m Road

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets shall be subject to the charge of Jana Small Finance Bank Limited.

Place: Jajgaon/ Maharashtra Sd/- Authorised Officer.
Date: 09.02.2023 For Jana Small Finance Bank Limited